

**"Building Activities on Beaches/Forest Areas"**

66. SHRI CHANDRA JEET  
YADAV;  
SHRI RAMASHRAY PRASAD  
SINGH;  
SHRI SYED SHAHABUDDIN;

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether government propose to permit building activities on the beaches/forest areas;

(b) if so, the details thereof including the parameters for the construction activity and the names of the beaches/forest areas under consideration;

(c) whether the public objections shall be invited in this regard;

(d) if so, the details thereof; and

(e) the steps proposed to be taken to prevent the excess desalination which will effect the marine life of the area?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). Building activities on the beaches are regulated in consonance with the Coastal Regulation Zone (CRZ) Notification dated 20th February, 1991. If the project involves diversion of forest land for non forestry purposes, clearance as required under the Forest (Conservation) Act, 1980 shall be obtained. The norms and parameters for such activities depend on the category of Coastal Regulation Zones identified by State Governments/ U.T. Administrations and approved by the Government of India.

(c) and (d). Government had invited public objections and considered them while

formulating the Coastal Regulation Zone notification.

(e) The prohibitive activities to conserve the marine ecosystem and to preserve salinity ingress in the coastal areas are given in para 2 of the CRZ notification.

**" Environment Courts "**

67 DR. R. MALLU;  
SHRI KODIKKUNNIL  
SURESH;

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government propose to constitute environment courts;

(b) if so, the features and highlights thereof;

(c) whether there is any proposal to involve the various Non-Governmental Organisations engaged in the Eco-health aspects; and

(d) if so, the details thereof and the time by which the proposed legislation is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). A proposal to set up an Environment Tribunal to provide strict liability for damages arising out of any accident involving hazardous substances and also to provide for Compensation and Interim relief to the affected persons is under the consideration of Government.

(c) and (d). Access to the tribunals by aggrieved persons and representative bodies in the field of environment has been proposed.